

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.181/PUN/2020
निर्धारण वर्ष / Assessment Year : 2011-12

Narhari Gindodiya (HUF), Prop. of Sukhdev Jodhraj Saraf, 2-14-14, Nehru Road, Jalna – 431 203 PAN : AABHG7196N	Vs.	ACIT, Jalna Circle, Jalna
Appellant		Respondent

Assessee by Shri Abhay N. Agrawal
Revenue by Shri Mahadevan A.M. Krishanan
Date of hearing 27-04-2021
Date of pronouncement 27-04-2021

आदेश / ORDER

This appeal by the assessee arise out of the order dated 07-11-2019 passed by the CIT(A)-I, Aurangabad in relation to the assessment year 2011-12.

2. Before us, the assessee has a filed letter dated 15-04-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

“The Assessee respectfully submits that, it had filed an appeal before the Hon’ble Income-tax Appellate Tribunal, Pune “A” Bench in ITA No.181/PUN/2020 which is pending for disposal (Screenshot attached at Page 1).

The Assessee wishes to settle appeal under VSVS Scheme. The assessee has already applied under VSVS Scheme and has received Form 3 from Department. Copy of Form 3 is attached herewith at Pages 2 and 3.

Therefore, the assessee wishes to withdraw the appeal and proceed to file Form 4.

The assessee requests your Honour to accept the assessee's withdrawal request and pass an appropriate order."

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 27th April, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 27th April, 2021
सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-I, Aurangabad
4. The PCIT-1, Aurangabad
5. DR, ITAT, 'A' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	27-04-2021	Sr.PS
2.	Draft placed before author	27-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		